



Call For Chapters

Bharatiya Nyaya Sanhita: Technology, Crime, and Justice

Themes

- Structural and Substantive Reforms: A Comparative Analysis of the Bharatiya Nyaya Sanhita (BNS) and the Indian Penal Code (IPC)
- Cybercrime Offences: Tracking Digital Threats Under Section 111 and 112
- The Socio-Legal Implications of Image-Based Violence: Addressing Non-Consensual Intimate Image Distribution
- Cyber Terrorism: Addressing High-Stakes Threats Under Section 113
- Online Defamation and Cyberbullying: Legal Framework and Enforcement under Section 356 of the BNS
- AI and Critical Technologies: Understanding Algorithmic Accountability
- Financial Frauds : Legal Framework and Prosecution under Sections 318 and 111 of the BNS
- Digital Sexual Harassment, Voyeurism, and the Evolving Scope of Criminal Liability
- Obscene Material in the Digital Age: Legal Challenges and Liabilities under BNS
- Understanding and Combating Email Spoofing and Forgery

Important Dates

- Submission of Chapter Proposal (1500 words)
November 01, 2025
- Notification of Approved Chapter Proposal
November 14, 2025
- Date of Submission of Chapter
December 21, 2025

Submission Guidelines

- Interested authors should submit a chapter proposal of 1500 words outlining the objectives, scope and methodology
- Contributors would be required to provide a brief bio, not exceeding 500 words.
- Use of AI for drafting of the proposal will lead to disqualification/rejection

EDITORS



Mr. Anil Kishore Yadav
Director, Central Academy for Police Training, Bhopal, BPR&D, Ministry of Home Affairs, Govt. of India



Prof. (Dr.) Dilip Ukey
Vice Chancellor, MNLU Mumbai



Ms. Aastha Tiwari
Assistant Professor of Law, MNLU Mumbai

PAPER SUBMISSION E-MAIL:

Technologyandnewcriminallaws@gmail.com